

## C O N T E N T S

**Fifteenth Series, Vol. XXIX, Twelfth Session, 2012/1934 (Saka)  
No. 3, Monday, November 26, 2012/Agrahayana 5, 1934 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Monday, November 26, 2012/Agrahayana 5, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

### **REFERENCE BY THE SPEAKER**

#### **Fourth Anniversary of terrorist attack in Mumbai on 26 November 2008**

MADAM SPEAKER: Hon. Members, on the fourth anniversary of the violent terror strike in Mumbai, the House pays its tribute to the innocents who lost their lives or were grievously injured on 26th November 2008.

It was on this day, in November, 2009 that the House had resolved to unite and come together to fight against terrorism. Today, we reaffirm this pledge and strengthen our commitment to work nationally and along-side the international community to root out the forces of terrorism from amidst our country and from the world.

The House recalls the exemplary courage and acts of gallantry and selfless service exhibited by our valiant security forces while fending off the terror attacks. We salute and honour their sacrifice and the uncompromising efforts made by them to defend the nation.

The House stands in abiding solidarity with the families and relatives of the victims of the bloodshed and carnage inflicted by the terrorists. We remember and mourn their tragic loss.

The House may now stand in silence to mark the solemnity of the occasion.

**11.01 hrs.**

*The Members then stood in silence for a short while.*

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... (Interruptions)

MADAM SPEAKER: Question Hour. Question No.41, Shri L. Rajagopal.

... (Interruptions)

**11.02 hrs**

*At this stage, Shri Adhi Sankar, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

MADAM SPEAKER: Please put this down. Please put the placard down.

... (Interruptions)

अध्यक्ष महोदया : आप प्लेकार्ड क्यों दिखा रहे हैं, आप इसे नीचे करिये।

... (व्यवधान)

**11.03 hrs**

*At this stage, Shri Ramesh Rathod came and stood on the floor near the Table.*

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

**11.04 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock*

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**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock*

(Dr. Girija Vyas *in the Chair*)

... (व्यवधान)

**12.0 ½ hrs.**

*At this stage, Shri Adhi Sankar, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)*

... (Interruptions)

सभापति महोदया : कृपया थोड़ी देर के लिए बैठ जाइए।

... (व्यवधान)

MADAM CHAIRMAN: Please sit down for a while.

... (Interruptions)

सभापति महोदया : अपनी-अपनी जगह बैठ जाइए।

... (व्यवधान)

**12.01 hrs**

*At this stage, Shri Ramesh Rathod and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**12.01 ½ hrs.****PAPERS LAID ON THE TABLE**

MADAM CHAIRMAN: Now, Papers to be laid on the Table. Shri Anand Sharma.

... (*Interruptions*)

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2011-2012.

(Placed in Library, See No. LT 7488/15/12)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.

(Placed in Library, See No. LT 7489/15/12)

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2011-2012.

(Placed in Library, See No. LT 7490/15/12)

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7491/15/12)

- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2011-2012.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2011-2012.

(Placed in Library, See No. LT 7492/15/12)

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of New Mangalore Port Trust, Mangalore, for the year 2011-2012.

(iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, Mangalore, for the year 2011-2012.

(Placed in Library, See No. LT 7493/15/12)

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2011-2012, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tariff Authority for Major Ports, Mumbai, for the year 2011-2012.

(Placed in Library, See No. LT 7494/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 4<sup>th</sup> October, 2012 under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 7495/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2011-2012, alongwith audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2011-2012.

(Placed in Library, See No. LT 7496/15/12)

... (*Interruptions*)

**12.02 hrs.**

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND  
SCHEDULED TRIBES  
22<sup>nd</sup> to 25<sup>th</sup> Reports**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the following Reports:-

- (1) Twenty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Working of Scheduled Castes Sub Plan (SCSP)" pertaining to the Ministry of Social Justice and Empowerment and Planning Commission
- (2) Twenty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Fifteenth Lok Sabha) on the subject "Termination of 10 SC ex-teachers appointed by NSES of NDMC on contract basis

during SRDs 2005 and 2007" pertaining to the Ministry of Home Affairs.

- (3) Twenty-fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)" pertaining to the Ministry of Finance (Department of Revenue).
- (4) Twenty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Working of Tribal Sub Plan (TSP)" pertaining to the Ministry of Tribal Affairs and Planning Commission.

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... (*Interruptions*)

**12.03 hrs.**

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,  
ENVIRONMENT AND FORESTS  
231<sup>st</sup> Report**

श्री प्रदीप टम्टा (अल्मोड़ा): महोदया, मैं "भारत वन (संशोधन) विधेयक, 2011" के बारे में विज्ञान ओर प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति कि 231 वें प्रतिवेदन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (*Interruptions*)

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**12.04 hrs.**

**MOTION RE : JOINT COMMITTEE TO EXAMINE MATTERS  
RELATING TO ALLOCATION AND PRICING OF TELECOM  
LICENCES AND SPECTRUM**

SHRI P.C. CHACKO (THRISSUR): I beg to move the following :

“That this House do appoint Sarvashri V. Aruna Kumar, Bhakta Charan Das and Partap Singh Bajwa to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignations of Dr. Shashi Tharoor, and Sarvashri Manish Tewari and Adhir Ranjan Chowdhury. ”

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MADAM CHAIRMAN: The question is :

“That this House do appoint Sarvashri V. Aruna Kumar, Bhakta Charan Das and Partap Singh Bajwa to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignations of Dr. Shashi Tharoor, and Sarvashri Manish Tewari and Adhir Ranjan Chowdhury. ”

*The motion was adopted.*

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**12.05 hrs.**

**ELECTIONS TO COMMITTEES**

**(i) Committee on Estimates**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to move the following:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Ninong Ering and Smt. Raneer Narah appointed as Ministers.”

MADAM CHAIRMAN : The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Ninong Ering and Smt. Ranee Narah appointed as Ministers.”

*The motion was adopted.*

*... (Interruptions)*

### (ii) Committee on Public Accounts

श्री भर्तृहरि महताब (कटक): महोदया, मैं प्रस्ताव करता हूँ:-

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 309 के उप-नियम (1) के साथ पठित नियम 254 के उप-नियम (3) द्वारा अपेक्षित रीति से समिति की शेष अवधि के लिए श्री सर्वे सत्यनारायण और डॉ० शशी थरूर जिन्हें मंत्रियों के रूप में नियुक्त किया गया है, के स्थान पर लोक लेखा समिति के सदस्य के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

... (Interruptions)

MADAM CHAIRMAN: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure & Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Public Accounts Committee for the un-expired portion of the term of the Committee *vice* Shri Sarvey Sathyanarayana and Dr. Shashi Tharoor appointed as Ministers.”

*The motion was adopted.*

### (iii) Committee on Public Undertakings

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Madam, I beg to move the following:-

“That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for unexpired portion of term of the Committee *vice* Shri Tariq Anwar, appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha.”

MADAM CHAIRMAN: The question is:

“That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for unexpired portion of term of the Committee *vice* Shri Tariq Anwar, appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha.”

*The motion was adopted.*

... (*Interruptions*)

**(iv) Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Madam, I beg to move the following:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure & Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri P. Balaram Naik appointed as Minister.”

MADAM CHAIRMAN: The question is:

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure & Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri P. Balaram Naik appointed as Minister.”

*The motion was adopted.*

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... (*Interruptions*)

**12.08 hrs.**

**MOTION RE: ELECTION TO NATIONAL WELFARE BOARD FOR SEAFARERS**

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Madam, I beg to move the following:-

“That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

MADAM CHAIRMAN: The question is:

“That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

*The motion was adopted.*

*... (Interruptions)*

**12.09 hrs.**

**MATTERS UNDER RULE 377\***

MADAM CHAIRMAN: Hon. Members, the matters under Rule 377, listed for the day, shall be laid on the Table of the House. Hon. Members who desire to include their matters may personally handover the slips at the Table immediately as per the practice.

... (*Interruptions*)

**(i) Need to address the problems being faced by the coconut growers in the country**

SHRI P.T. THOMAS (IDUKKI): I would like to draw the attention of the Government towards the struggle of coconut farmers due to steep fall in the price of coconut. Steady fall in the price of coconut in recent months has put the farmers in a critical situation. The high price of fertilizer and labour charges aggravated the situation and farmers are unable to meet the production cost at the current price of coconut. The import of palm oil with zero import duty is the main reason for price fall of coconut and it should be controlled. I request to consider for allowing subsidy for raw coconut to overcome the criticise situation. It is necessary to provide more support and assistance to farmers for producing value added items of coconut. I also request the Government to consider the distribution of coconut oil through PDS in the country with subsidy.

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\* Treated as laid on the Table.

**(ii) Need to provide technical and advisory support to Women Self Help Groups procuring paddy in Andhra Pradesh**

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): In the State of Andhra Pradesh some Women Self Help Groups are procuring paddy directly from the farmers at par with FCI and the Department of Civil Supplies. In order to strengthen their procurement system, the Centre should provide Technical and Advisory support. The Centre has decided to procure about 40 lakh tones of paddy in Andhra Pradesh, one third of its target is being procured by Women Self Help Groups alone directly from the farmers. The Women Self Help Groups have decided to procure paddy through 1034 centres across the State of Andhra Pradesh during this Kharif season. The FCI and State Civil Supply Departments have enormous logistic and machinery support, storage capacity and other resources, but without having any kind of support, the Women Self Help Groups have procured about 7.2 lakh metric tones of paddy during 2010-11 kharif season.

Though the Women Self Groups are showing utmost enthusiasm in procurement, helping the farmers but are not getting technical and advisory support from Government for storing the procured paddy. Hence, I urge upon the Government to provide moisture measuring instruments, gunny bags, grain cleaning machines, tarpaulin covers and other needful items to these groups for procuring paddy. Due to non-availability of these items, especially, moisture measuring instruments, rice millers are not accepting the procured paddy from these groups. If the paddy's moisture is above 17% or more, these groups do incur heavy losses while weighing after drying process of paddy for removing moisture. The Women Self Help Groups are also incurring in crores of rupees when the procured paddy stored openly and its moisture level is increasing due to fog in winter season.

I, therefore, urge upon the Government through this august house to provide necessary technical and advisory support in the interest of national development and a great viability for women's economic empowerment by grain procurement system by Women Self Help Groups in Andhra Pradesh.



**(iii)Need to streamline the process for sanctioning loans to unemployed youths being provided by the banks under Pradhan Mantri Rozgar Yojna**

**श्री इज्यराज सिंह (कोटा):** प्रधान मंत्री रोजगार योजना के तहत बेरोजगार युवकों को अपना व्यवसाय शुरू करने के लिए उन्हें सरकारी बैंकों से लोन दिए जाने का प्रावधान है । इस प्रक्रिया के अंतर्गत जिला उद्योग केन्द्र उपरोक्त योजना के तहत बेरोजगार युवकों से आवेदन प्राप्त करते हैं एवं सारी औपचारिकताएं पूरी करने के बाद आवेदनकर्ता को जिले के किसी बैंक से लोन देने हेतु बैंकों को अनुरोध किया जाता है, परंतु मैं बताना चाहता हूं कि जिन बैंकों को लोन देने के लिए अनुरोध किया जाता है वे बैंक लोन नहीं देते हैं और किसी अन्य बैंकों से लोन प्राप्त करने के लिए कहते हैं । इस तरह से युवकों को लोन के लिए बैंकों के अनेक चक्कर काटने पड़ते हैं एवं मेरे संसदीय क्षेत्रों में बताया गया कि बैंक युवकों से लोन देने के लिए सिक्यूरिटी मांगते हैं जो नियमों के खिलाफ है । बैंकों की मनमानी के कारण यह योजना कारगर रूप नहीं ले पा रही है एवं युवकों में बेरोजगारी बढ़ रही है ।

मेरा सरकार से अनुरोध है कि जो बैंक मनमानी कर रहे हैं उनके खिलाफ कार्यवाही की जाए एवं प्रधान मंत्री रोजगार योजना को सफल बनाने के लिए जिला उद्योग केन्द्र द्वारा जिन युवकों को जिन बैंकों से लोन देने का अनुरोध किया है उसका सख्ती से पालन किया जाए ।

**(iv) Need to direct IOCL to provide compensation to the kith and kin of deceased and affected people of the LPG explosion in Kannur district, Kerala and to ensure safe transportation of LPG through populated areas**

SHRI K. SUDHAKARAN (KANNUR): My Constituency, Kannur has just witnessed, a fearsome incident of LPG Bullet explosion which took place on 27.08.2012 at 11.00 p.m. on the National Highway No. 47, near Chala Temple of Kannur District, Kerala. This deadly incident claimed 21 lives and left as many injured for a lifetime, and causing severe damage to large number of shops, houses, cattle vast area of agricultural land. The State Government had instantly come forward to offer compensation to the kith and kin of the deceased and the injured, but IOCL which is responsible for the safe movement of the lethal LPG is still to provide its share of solace to the families of the victims, in spite of repeated request from the State Government. I urge the Centre to intervene in the matter and direct the concerned OMC to take responsibility and provide monetary compensation to the families of the victims without further delay. A couple of days back another LPG bullet tanker turned turtle in the same area of the National Highway, but fortunately there was no leakage of gas and casualty caused. I would also urge the Govt. to enforce stringent regulations over the movement of the highly inflammable and lethal LPG through thickly populated areas along the NHs as a part of the Corporate Social Responsibility commitment on the part of the OMCs. also, the proposal of transporting LPG, by rail may be considered as a safe mode of LPG transportation.

**(v)Need to shift the corporate office of Air India Express to Kochi from  
Mumbai**

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to shift the corporate office of Air India Express to Kochi. Even though the corporate office of Air India Express was inaugurated in Kochi and functioned there for six months, it was shifted to Mumbai. Therefore, all the key activities including scheduling, licensing and route rationalizing are being done in Mumbai. It is to be noted that about 70 per cent of Air India Express services are in the Kerala-Gulf sector. This adversely affects smooth functioning of Air India Express. I also take this opportunity to submit that Keralites, who work in Gulf countries, are depending on low cost Air India Express. Functioning of corporate office in Kochi would be a great relief to them. Head office in Kochi will also be helpful in managing the operations of Air India Express.

**(vi) Need to increase the Minimum Support Price for coconut products to address the problems faced by coconut growers in the country**

SHRI N.S.V. CHITTHAN (DINDIGUL): Coconut is considered as one of the most essential item used by South Indian people in day-to-day life. The raw coconut is used for cooking and copra is used for preparing oil which is used internally. The coconut is cultivated in most parts of the Tamil Nadu. Many farmers life and their income is totally dependent upon the yielding of coconut. The demand for copra is increasing day by day. But many farmers are not willing to produce coconut/copra due to low price/non-remunerative price.

The minimum support price of de-husked coconut has been fixed at a non-remunerative price. This has led to farmers adopting value addition practices such as making copra. With the increase in the prices of fertilizers, manifold increase in the cost of labour and increase in the prices of cultivable land have led to increased financial losses to the agriculturist, particularly the coconut growers. The minimum support price should reflect the increased cost of production.

Hence, I urge upon the Union Government to take necessary action and come forward with suitable measure to increase the minimum support price for coconut dehusked/copra etc. so that the coconut farmers will not suffer.

**(vii) Need to rename the present Mid-day Meal Scheme as 'Kamaraj Mid-day Meal Scheme'**

SHRI MANICKA TAGORE (VIRUDHUNAGAR): At present, Mid-day Meal Scheme is being implemented in various schools which provide/distribute free Mid-day Meals to poor school children. It was first introduced by late Shri Kamaraj in Tamil Nadu when he was the Chief Minister of Tamil Nadu during 1954-1963 and later implemented throughout the country and introduced the mid-day meal scheme to provide at least one meal per day to the lakhs of poor school children (which is first time in the world). He introduced free school uniforms to weed out caste, creed and class distinctions among the youth minds. During his term the literacy rate was reached 37% from 7%.

Shri Kamaraj had a vast knowledge and brilliance in many fields and was called by unlettered genius'.

In remembering and honouring the works done by Kamaraj, he was awarded 'Bharat Ratna' posthumously by the Union Government in 1976. The Chennai airport was renamed as "Kamaraj Terminal and Madurai University was named as "Madurai Kamaraj University", Chennai Beach Road was renamed 'Kamarajar Salai'and Bengaluru's North Parade Road was renamed 'K. Kamaraj Road'.

In view of the above, if the present Mid-day Meal Scheme is named after 'Kamaraj Mid-day Meal Scheme' it will be a befitting tribute to him in bringing renaissance in spread of education in rural areas, abolition of class distinctions among the youth throughout the country. Hence, I urge upon the Union Government to rename the present Mid-day Meal Scheme in the country as 'Kamaraj Mid-day Meal Scheme'.

**(viii) Need to shift old railway stations to other places for industrial development of the backward areas of Sabarkantha Parliamentary Constituency**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरा संसदीय क्षेत्र साबरकांठा (गुजरात) जोकि एक आदिवासी, दलित एवं पिछड़े लोगों का क्षेत्र है तथा रेल विकास की धरोहर है । आजादी के इतने लंबे अरसे के बाद भी हमारे क्षेत्र में रेलवे का सम्यक विकास नहीं होने के कारण यह क्षेत्र उद्योगों के विकास से वंचित है तथा आर्थिक विकास में लगातार पिछड़ा हुआ है ।

हमारे क्षेत्र से उदयपुर-हिम्मतनगर-अहमदाबाद रेल लाइन गुजरती है जिसका अभी अमान परिवर्तन का काम शुरू होने वाला है । हिम्मतनगर से उदयपुर रेल लाइन के बीच जो रेलवे स्टेशन पुराने समय में बनाए गए हैं वो सब अनुपयोगी हो चुके हैं तथा इस रेल लाइन पर रेलवे घाटे में चल रही है । मेरी मांग है कि अब जब हिम्मतनगर-उदयपुर अमान परिवर्तन का काम चालू हो गया है तो निम्न रेलवे स्टेशनों का बदलाव किया जाए - 1. बिरावाड़ा रेलवे स्टेशन को गांभोई में स्थापित किया जाए । 2. लालपुर रेलवे स्टेशन को टींटोई में स्थापित किया जाए । 3. लुसडीया रेलवे स्टेशन को वायपुर के आसपास स्थापित किया जाए । 4. जगबोर रेलवे स्टेशन को दहेगामड़ा गांव के पास स्थापित किया जाए ।

मेरा सरकार से निवेदन है कि उक्त स्टेशनों की स्थापना हेतु तत्काल आदेश देकर हमारे पिछड़े क्षेत्र का विकास सुनिश्चित करने की कृपा करें ।

**(ix) Need to accord Central University status to Gorakhpur University in  
Gorakhpur, Uttar Pradesh**

**योगी आदित्यनाथ (गोरखपुर):** गोरखपुर उत्तर प्रदेश का एक प्रमुख धार्मिक, आध्यात्मिक एवं सांस्कृतिक केन्द्र के साथ-साथ पूर्वी उत्तर प्रदेश का एक प्रमुख व्यापारिक और शिक्षा का केन्द्र भी है। लगभग 3 करोड़ से ऊपर आबादी के बीच एकमात्र विश्वविद्यालय गोरखपुर में स्थित है। गोरखपुर विश्वविद्यालय की स्थापना सन् 1956-57 में हुई थी। यह विश्वविद्यालय न केवल पूर्वी उत्तर प्रदेश अपितु बिहार और नेपाल के तराई क्षेत्र की उच्च शिक्षा की आवश्यकता की पूर्ति का एकमात्र केन्द्र है। राज्य सरकार के संसाधन सीमित होने के कारण शिक्षा की गुणवत्ता बनाए रखने और संपूर्ण क्षेत्र के सांस्कृतिक सामाजिक और आर्थिक विकास में विश्वविद्यालय की जो महत्वपूर्ण भूमिका होनी चाहिए वह अत्यंत ही सीमित रह गई है।

अतः गोरखपुर के धार्मिक, सांस्कृतिक महत्व को देखते हुए गोरखपुर विश्वविद्यालय को केन्द्रीय विश्वविद्यालय के रूप में स्थापित किया जाए।

**(x)Need to provide compensation to the near relatives of Indian woman died in Irish hospital due to negligence of doctors and also to take steps to bring the guilty to the book as per international law**

**श्रीमती उमा वर्मा (हरदोई):** एक भारतीय महिला के साथ आयरलैंड के वेस्ट पोर्ट में घटित घटना की ओर आपका ध्यान दिलाना चाहता हूँ। यह मामला बहुत गंभीर और संवेदनशील है। एक महिला गर्भावस्था में हुई समस्या के कारण चिकित्सा के लिए आयरलैंड के एक अस्पताल में भर्ती हुई पर वहां के डॉक्टरों ने आयरलैंड के कानून का गलत सहारा लेकर 31वर्षीय दंतचिकित्सक सविता हलापनावर के खराब हुए भ्रूण को समय से निकालने में असमर्थता जताई थी जिसके कारण सविता के शरीर में जहर फैलने से मौत हो गयी।

जिस पेशे में जीवन रक्षा को सर्वोपरि माना जाता है और जिसका आधार ही जीवन रक्षा है, उस पेशे की यह एक घृणित घटना है। अपने देश के कानून को गलत इंटरप्रेट करके समय पर पीड़ित महिला का गर्भपात न कर उसको मौत के मुँह में ढकेल देना सरासर अमानवीय हैं, 21वीं शताब्दी के इस आधुनिक युग में जहां क्रिटिकल से क्रिटिकल अवस्था में भी समय पर इलाज न मिलने से असमय मौत हो जाना दुःखद और निंदनीय है।

सरकार आयरलैंड में घटित इस घटना पर आवश्यक कदम उठाए, सविता के परिवार को उचित मुआवजा दिलवाए और दोषी लोगों के खिलाफ कठोर कार्यवाही सुनिश्चित करे जिससे किसी और महिला को इस दर्दनाक दौर से न गुजरना पड़े।



**(xi) Need to renovate dilapidated buildings and antique monuments in Fatehpur Sikri and Tajganj**

**श्रीमती सीमा उपाध्याय (फतेहपुर सीकरी):** मेरे संसदीय क्षेत्र में स्थित फतेहपुर सीकरी और ताजगंज की सदियों पुरानी इमारतों की स्थिति आज अत्यंत जर्जर अवस्था में है। इन इमारतों में पीढ़ी-दर-पीढ़ी से जो लोग रहते आये हैं, वे डरे-सहमे हुए हैं, क्योंकि वे इनकी मरम्मत खुद नहीं करा सकते। कानूनन इन स्मारकों में कोई किसी प्रकार की मरम्मत और निर्माण कार्य नहीं करा सकता। जो लोग इन स्मारकों में रह रहे हैं उनमें से ज्यादातर की आर्थिक स्थिति भी अच्छी नहीं है कि वे कहीं अन्यत्र जा कर मकान बनवाकर रह सकें, वे मजबूर हैं इन जर्जर प्राचीन इमारतों में रहने के लिए। भारतीय पुरातत्व सर्वेक्षण विभाग इन भवनों की देखरेख करता है और न ही खुद करवा रहा है। लोग असमंजस में हैं कि इन भवनों में वे कैसे अपनी जान जोखिम में डाल कर रहें।

संस्कृति मंत्रालय ऐसे जर्जर भवनों का जीर्णोद्धार नहीं करवा रहा है और न ही लोगों को इमारतों की मरम्मत करवाने की अनुमति दे रहा है। ऐसे प्राचीन इमारतों का जीर्णोद्धार करके पर्यटकों को आकर्षित किया जा सकता है। ऐसा मंत्रालय ने जोधपुर फोर्ट का जीर्णोद्धार करके किया भी है। इससे न सिर्फ पर्यटन उद्योग बढ़ेगा बल्कि स्थानीय लोगों को रोजगार का सुअवसर मिलेगा।

मेरी मांग है कि फतेहपुर सीकरी और ताजगंज की प्राचीन जर्जर इमारतों में मजबूरन अपनी जान जोखिम में डाल कर रह रहे लोगों की समस्याओं के समाधान के लिए जर्जर प्राचीन भवनों की मरम्मत की अनुमति दी जाए या खुद भारतीय पुरातत्व सर्वेक्षण विभाग अविलंब प्राचीन भवनों की मरम्मत करवाए।

**(xii) Need to start the process for four-laning of Kanyakumari Section of NH No. 47 along Tamil Nadu and Kerala border and Nagercoil –Kavalkinaru section of NH No. 47B in Tamil Nadu**

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): The stretch of 56 kilometres road from Km 599/0 to 655/0 in Kanyakumari, Tamil Nadu is in dilapidated condition. The road between Tamil Nadu and Kerala via Nagercoil has got patches and ditches in every kilometre. The annual allocation of Rs. 1.12 crore for maintenance of this 56 kilometres road is not enough.

After survey for the worst condition of NH No. 47 in Kanyakumari District, the NHAI has sent a proposal for maintenance of this road at the cost of Rs. 6.63 crore under special repair funds to the Ministry of Road Transport and Highways, New Delhi. The stretch between Nagercoil to Kavalkinaru in Kanyakumari District of my constituency of NH No. 47B is worse than NH No. 47. Enough funds for improving this road also must be sanctioned for the smooth transportation of Vehicles.

I request the Hon'ble Minister to send the higher officials to inspect NH No. 47 in Kanyakumari District and take immediate action for renewing and repairing of the 56 kilometre stretch between km 599/0 and 655/0 in my Kanyakumari Constituency.

The stretch of NH No. 47 connecting between Tamil Nadu and Kerala via Nagercoil is less spacious and having heavy traffic congestion. Thousands of vehicles take 3 hrs. to travel 65 kms between Nagercoil and Trivandrum. Ministry of Road Transport & Highways proposed for the formation of four laning of Kanyakumari Section of NH-47 Kerala and Tamil Nadu Border and Nagercoil-Kavalkinaru Section of NH-47B in the State of Tamil Nadu under NHDP Phase III.

I urge upon the Government to begin the process for four laning of Kanyakumari Section of NH No. 47 along the Kerala and Tamil Nadu Border and Nagercoil-Kavalkinaru Section of NH No. 47B in Tamil Nadu under NHDP Phase III.

**(xiii) Need to provide adequate compensation to farmers for the cotton crop damage due to Cyclone 'Neelam' in Andhra Pradesh and Tamil Nadu**

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the attention of the Government regarding the havoc of Cyclone 'Neelam' which has devastated Andhra Pradesh and Tamil Nadu.

In Andhra Pradesh, there is immense loss to the farmers, as their lands were inundated in flood waters. The paddy, Cotton, Mirchi and other crops were drowned. Many people have lost their houses and shelters. The Union Government has not sent their team till date to assess the damage so that a report be made to release the adequate compensation and other required help to the affected people of Cyclone 'Neelam'.

The Cotton Crop was badly damaged due to Cyclone 'Neelam' but the Cotton Corporation of India stopped purchasing of cotton at Krosuru and Macharla Yards in Guntur District, A.P. In fact, it has to start an additional Purchasing Centres to help the farmers. Unfortunately, the existing two centres have been closed. In this regard, the State Government may be directed to purchase the damaged and de-colored crops from the farmers. Besides, the Government have to initiate construction of pucca houses for those who are residing in huts and affected areas. .

There is an urgent need to announce moratorium of the interest on crop loans, to reschedule the Agricultural loans, to sanction fresh loans to Rabi Crops and to make payment of compensation to the tenant farmers directly without any delay. The farmers and their families have no other option to survive, as already

more than 44 people died in A.P. and lakhs of families are in need for the help from the Government.

The Government have declared Rompicharla, Epuru, Karempudi, Veldurthy, Muppalla and Rentachintala Mandals in Guntur District, A.P. as drought-affected areas, but no assistance was announced so far to the cotton growers who had faced immense loss @Rs.10,000/- to Rs.15,000/- per acre.

There is an urgent need to strengthen the river beds, speed up up-gradation of Delta canals; to divert the flood water of Kondaveetivagu; Guntur District, into Bunckingham Canal to arrest the drowning of lands.

**(xiv) Need to declare remunerative Minimum Support Price for wheat in order to augment the production of wheat in the country**

SHRI JAYANT CHAUDHARY (MATHURA): While the MSP of several Rabi crops has been increased this year, the Commission for Agricultural Costs and Prices (CACP) has recommended freezing MSP for wheat at last year's level. Wheat is a major component of our PDS and procurement shapes the market for the foodgrain. Given the increased cost of living in rural areas, the price of diesel and fertilizers, farmers are looking to the Government for relief.

Inadequate storage and a highly controlled export policy has resulted in rotting of wheat. Storage of grain in excess of buffer norms is economically and socially undesirable and works as a disincentive for the Government to procure in large quantities or pay a 'high' price for wheat. If the objective to freeze MSP for wheat is to encourage crop diversification, then instead of disincentivising wheat production, a positive bias in favour of other crops through policy measures could be the better approach. I urge upon the Government to declare a remunerative MSP for wheat to address the economic stresses faced by the rural households, inflationary input costs, and ensures that the production of wheat is not hampered.

**(xv)Need to operationalise the train services between Rangia and Tezpur in Assam and to expedite conversion work between Rangia and Murkongselek**

SHRI JOSEPH TOPPO (TEZPUR): I am raising the issue of public importance regarding the need start operationalisation of three new trains that announced in the Railway Budget 2012-13 between Rangia-Rangapara-Tezpur (126 km), a section of Rangia-Murkongselek gauge conversion project. The Rangia-Murkongselek Railway line running along the Indo-Chinese border is covering the most backward and sensitive part of our country. Due to gauge conversion work as part of the National Project the train service was discontinued for last three years. Early operationalisation of these train services is very important from defense point of view for movement up to the Indo-Sino border in addition to restoring services to this backward landlocked tribal and flood-prone areas of BTAD, Sonitour, Lakhimpur and Dhemaji district of Assam along-with parts of Arunachal Pradesh.

I, therefore, urge upon to operationalisation of declared new train services between Rangia-Tezpur, for which the gauge conversion work has already been completed and to expedite the conversion work upto Murkongselek for timely completion in the best interest of the country.

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**12.10 hrs.****CENTRAL UNIVERSITIES (AMENDMENT) BILL, 2012\***

MADAM CHAIRMAN : Item No.15. Shri M.M. Pallam Raju.

... (*Interruptions*)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): Madam, I beg to move for leave to introduce a Bill further to amend the Central Universities Act, 2009. ... (*Interruptions*)

MADAM CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Central Universities Act, 2009.”

*The motion was adopted.*

... (*Interruptions*)

SHRI M.M. PALLAM RAJU: Madam, I introduce the Bill. ... (*Interruptions*)

सभापति महोदया : आप कृपया कुछ देर के लिए बैठ जाइए। बहुत सारे मैटर्स हैं जिन्हें हमें डिसकस करना है।

... (व्यवधान)

MADAM CHAIRMAN: The House stands adjourned to meet tomorrow the 27<sup>th</sup> November, 2012 at 11 a.m.

**12.11 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 27, 2012/Agrahayana 6, 1934 (Saka).*



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